

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF PRIMEZONE DEVELOPERS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of the Corporate Debtor	<b>PRIMEZONE DEVELOPERS PRIVATE LIMITED</b>
2.	Date of Incorporation of the Corporate Debtor	07-02-2011
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	<b>U45400HR2011PTC042024</b>
5.	Address of the registered office and principal office (if any) of Corporate Debtor	109-110, Main Market Sector-8, Urban Estate, Karnal, Haryana-132001
6.	Insolvency Commencement Date in respect of Corporate Debtor	05-06-2026
7.	Estimated date of closure of insolvency resolution process	01-12-2026
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	<b>Mr. Hemanshu Jetley</b> IBBI/IPA-001/IP-P00219/2017-2018/10457
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO-818, 1 <sup>ST</sup> Floor, NAC, Manimajra, Chandigarh- 160101 <b>Email:</b> <a href="mailto:hejetley@gmail.com">hejetley@gmail.com</a> Mobile No.- 90417-00000
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	SCO-818, 1 <sup>st</sup> Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 <b>E-mail:</b> <a href="mailto:cirp.primezonedevolvers@gmail.com">cirp.primezonedevolvers@gmail.com</a> Mobile No.-98759-21490
11.	Last date for submission of claims	19-06-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es)– Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	<p><b>1. Mr. Deepankur Sharma</b> Reg No: IBBI/IPA-001/IP-P-02236/2020-2021/13419 <b>Address:</b> House no 272, Second Floor ,Sector 37-A ,Chandigarh- 160036 <b>Email:</b> <a href="mailto:deepankursharma@yahoo.com">deepankursharma@yahoo.com</a> <b>Contact No:</b> 99881-15806</p> <p><b>2. Mr. Khushvinder Singhal</b> Reg No: IBBI/IPA-002/IP-N00888/2019 - 2020/12833 <b>Address:</b> House No. 399 ,Sector 12-A ,Panchkula ,Haryana ,134112 <b>Email:</b> <a href="mailto:kvsinghal@gmail.com">kvsinghal@gmail.com</a> <b>Contact No:</b> 99140-30030</p>

		<p><b>3. Mr. Rajiv Khurana</b>  Reg No: IBBI/IPA-001/IP-P00126/2017-18/10268,  <b>Address:</b> #1299, Sector 15B, Chandigarh  <b>Email:</b> ip.rajivkhurana@gmail.com  <b>Contact No:</b> 98155-47399</p>
14.	<p>(a) Relevant Forms and</p> <p>(b) Details of authorized representatives are available at:</p>	<p>(a) Web link:  <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a></p> <p>Please refer Note 1 given below for applicable form(s)</p> <p>(b) Details are in (13) above.</p>

Notice is hereby given that the Hon'ble, National Company Law Tribunal, Chandigarh Bench has ordered the commencement of the Corporate Insolvency Resolution Process of Primezone Developers Private Limited on 05-06-2026.

The Creditors of Primezone Developers Private Limited are hereby called upon to submit their claims with proof on or before 19th June, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Home buyers] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

**Note-1**

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by Workmen and Employees

Form E: for Claims by Authorized Representative of Workmen and Employees

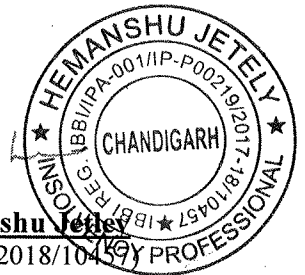
Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

**Kindly mention contacts details in the claim form so that any query regarding claim can be resolved immediately.**

Date: 08.06.2026  
Place: Chandigarh

(Reg. No. IBBI/IPA-001/IP-P00219/2017-2018/10459)  
**Hemanshu Jety**  
Interim Resolution Professional in the matter of  
M/s Primezone Developers Private Limited





RESERVE BANK OF INDIA AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹14,800/- Crore (Face Value).

Table with columns: Sr. No., State/UT, Amount to be raised (₹Crore), Tenure (Year), Type of Auction. Lists auctions for Bihar, Chhattisgarh, Gujarat, Jammu and Kashmir, Kerala, Madhya Pradesh, Manipur, Mizoram, Tamil Nadu, and Uttar Pradesh.

The auction will be conducted on the Reserve Bank of India Core Banking Solution (E-Kuber) system on June 09, 2026 (Tuesday). Individual investors can place bids as per the non-competitive scheme through the Retail Direct portal (https://rbiretaildirect.org.in).

For further details, please refer to RBI press release dated June 05, 2026 (Friday) on RBI website www.rbi.org.in

"Don't get cheated by E-mails/SMSS/Calls promising you money"

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRIMEZONE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

Table with columns: Sr. No., Particulars, Details. Includes information about the debtor, registered office, insolvency commencement date, and names of insolvency professionals.

Notice is hereby given that the Hon'ble, National Company Law Tribunal, Chandigarh Bench has ordered the commencement of the Corporate Insolvency Resolution Process of Primezone Developers Private Limited on 05-06-2026.

The Creditors of Primezone Developers Private Limited are hereby called upon to submit their claims with proof on or before 19th June, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by Electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Home buyers] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

- Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by Workmen and Employees
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contacts details in the claim form so that any query regarding claim can be resolved immediately.

Investor Name: Hemanshu Jetley (Reg. No. IBB/PA-001/IP-P00219/2017-2018/10457) Interim Resolution Professional in the matter of M/s Primezone Developers Private Limited

FORM A - PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MIS BLACKBERRY OVERSEAS PRIVATE LIMITED

RELEVANT PARTICULARS

Table with columns: Sr. No., Particulars, Details. Includes information about the debtor, registered office, insolvency commencement date, and names of insolvency professionals.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-VI has ordered the commencement of a Corporate Insolvency Resolution Process of MIS BLACKBERRY OVERSEAS PRIVATE LIMITED on 03.06.2026 (Copy of Order received on 05.06.2026).

The Creditors of MIS BLACKBERRY OVERSEAS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19.06.2026 to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors must submit their claims with proof by electronic means also. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Bhavna Bansal (Interim Resolution Professional) For M/s BLACKBERRY OVERSEAS PRIVATE LIMITED

IBBI Registration Number: IBB/PA-001/IP-02716/2022-2023/14150 Place: New Delhi Date: 08.06.2026

SRF LIMITED Registered Office : Unit Nos. 236 & 237, 2nd Floor, DLF Galleria, Mayur Place, Noida Link Road, Mayur Vihar Phase, Extension, Delhi - 110091

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the company intends to issue duplicate certificate in lieu thereof, in due course. Any person who has a valid claim on said shares should lodge such claim with the company at its registered office within 15 days hereof.

Table with columns: Name of the Holder/Claimant, Folio No., No. of Shares (Rs. 10 f.v.), Number of Shares, Distinctive Nos. (From, To). Lists shares held by Ranjit Singh Kothari.

Investor Name : Ranjit Singh Kothari Date : 08.06.2026 20/1, Belvedere Road, Alipore, Kolkata - 700 027

ARAVALI SECURITIES & FINANCE LIMITED

REGD. OFFICE: Rider House, Ground Floor, Plot No. 136, Sector-44, Gurgaon-122003 Phone: +91-124-4284578/4284580/4284582 Website: www.aravaliinvestments.com, Email: info@aravaliinvestments.com

NOTICE OF 46TH ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 46th Annual General Meeting ("AGM") of the Members of Aravali Securities & Finance Limited will be held on Saturday, July 04, 2026 at 12:00 Noon (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), to transact the businesses as set out in the Notice convening the AGM.

The AGM will be held through VC/OAVM in compliance with the applicable provisions of the Companies Act, 2013 read with the Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and the circulars issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") permitting holding of AGM through VC/OAVM facility, without physical presence of the Members at a common venue. The Registered Office of the Company shall be deemed to be the venue for the AGM.

In compliance with the aforesaid Circulars, the Notice of AGM and the Annual Report for the Financial Year ended March 31, 2026 have been sent only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories. The Notice of AGM and Annual Report are also available on the website of the Company at www.aravaliinvestments.com, on the website of BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

NOTICE is further given pursuant to Section 91 of the Companies Act, 2013 and applicable Rules made thereunder that the Register of Members and Share Transfer Books of the Company shall remain closed from Sunday, June 28, 2026 to Saturday, July 04, 2026 (both days inclusive) for the purpose of the AGM.

NOTICE is also hereby given pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, that the Company has provided remote e-voting facility to its Members in respect of the businesses to be transacted at the AGM through NSDL.

The remote e-voting period shall commence on Wednesday, July 01, 2026 at 9:00 A.M. (IST) and shall end on Friday, July 03, 2026 at 5:00 P.M. (IST). The remote e-voting module shall thereafter be disabled by NSDL and no voting shall be allowed beyond the said date and time.

The cut-off date for determining the eligibility of Members to vote through remote e-voting or e-voting during the AGM is Saturday, June 27, 2026. Persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting or e-voting during the AGM.

Any person who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding shares as on the cut-off date i.e. June 27, 2026, may obtain the login ID and password by sending a request at or to the Registrar and Share Transfer Agent, Skyline Financial Services Private Limited. However, if a member is already registered with NSDL for remote e-voting, then such Member may use the existing User ID and password for casting the vote.

Members attending the AGM through VC/OAVM facility and who have not cast their vote through remote e-voting shall be eligible to cast their vote through e-voting system during the AGM. Members who have cast their votes through remote e-voting prior to the AGM may also attend the AGM through VC/OAVM but shall not be entitled to cast their vote again during the AGM. Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The detailed procedure for remote e-voting and attending the AGM through VC/OAVM is provided in the Notice of the AGM.

In case of any queries/grievances relating to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available under the download section of www.evoting.nsdl.com or contact NSDL at toll free no. 1800-222-990.

Members holding shares in physical form and who have not registered their e-mail addresses with the Company may register the same with the Registrar and Share Transfer Agent of the Company. Members holding shares in dematerialized form may update their e-mail addresses with their respective Depository Participants.

Any query/grievance relating to the AGM or remote e-voting may be addressed to: Ms. Aakanksha Jaiswal, Company Secretary & Compliance Officer, Aravali Securities & Finance Limited, Plot No. 136, Ground Floor, Rider House, Sector-44, Gurugram-122003, Haryana. Phone: +91-124-4284578/4284580/4284582. E-mail: companysecretary@aravaliinvestments.com

By order of the Board For Aravali Securities & Finance Limited Sd/- Aakanksha Jaiswal (Company Secretary and Compliance Officer) Place: Gurgaon Date: 06.06.2026

WEIZMANN LIMITED

REGD. OFFICE: Empire House, 214, Dr. D. N. Road, Ent. A. K. Nayak Marg, Fort, Mumbai - 400001. Tel No. 91-22-22071501 (6 Lines) Fax No.: 91-22-22071514 Email Id: investors@grievance@weizmann.co.in, Website: www.weizmann.co.in

NOTICE

(For attention of the Equity Shareholders of the Company)

Mandatory transfer of equity shares to Investor Education and Protection Fund Authority ("IEPF Authority")

Notice is hereby given that pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 read with the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") the Equity Shares of the Company in respect of which the dividend has not been paid or claimed during the past seven consecutive years from 2018-19 shall be transferred by the Company to the Demat Account of IEPF Authority.

In accordance with the procedure prescribed under the Rules, individual communication is being sent to those shareholders at their latest available address who has not claimed dividend with respect to the Equity Shares held in the Company during the past seven years from F. Y. 2018-19 and whose shares are liable to be transferred to IEPF Authority. The Company has uploaded the details of such shareholders and their equity shares due for transfer, including their Folio Nos. or DP ID - Client ID details, on its website www.weizmann.co.in. The shareholders are requested to visit the website in order to verify the details of the equity shares liable to be transferred to the IEPF Authority.

In case the Company does not receive any valid claim from the concerned shareholders before 7th September, 2026, the Company shall with a view to comply with the Rules, transfer the shares to the IEPF Authority by the due date by following the due process as enumerated in the Rules which is briefly as under:

- i) In case of shares held in physical form: The Company would be issuing new share certificates in lieu of the original share certificates and will convert them in DEMAT form for the purpose of transfer to the IEPF Authority. Upon such issuance, the original share certificates will stand automatically cancelled and will be deemed non-negotiable thereafter.
ii) In case of shares held in demat form: The shares will be transferred to IEPF Authority by way of Corporate Action.

Kindly note that all future benefits, dividends, if any, arising on such shares would be transferred to IEPF Authority.

The shareholders may further note that this notice and the details uploaded by the Company on its website should be considered as adequate notice in respect of issue of the new share certificates by the Company for the purpose of transfer of shares to the IEPF Authority, pursuant to the Rules.

You may be pleased to note that the Equity shares transferred to IEPF Authority, including the benefits accruing on such shares, if any, can be claimed back from the IEPF Authority upon following the procedure prescribed under the Rules. The Rules are available on the website of the IEPF Authority at www.iepf.gov.in.

In case, the shareholders have any queries on the subject matter and the Rules, they may contact the Company's Registrar and Share Transfer Agents, Bigshare Services Private Limited, Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Contact Nos.: 022 - 62638200/222/223, Email: investor@bigshareonline.com

For Weizmann Limited Sd/- Ami Purohit Company Secretary

Place: Mumbai Date: 08.06.2026

"IMPORTANT"

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We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PVV Infra Ltd. PVV INFRA LTD.

Registered Office: Plot No. 42.D.No. 54-2813-5, Opp: Gurudwara, Behind, OBC Bank, Gurunanak Colony, District- Vijayawada Andhra Pradesh - 520008, Ph No. 0866-2544224, Email id: info@pvvinfra.com, www.pvvinfra.com

CORRIGENDUM TO THE NOTICE OF THE EXTRAORDINARY GENERAL MEETING

An Extraordinary General Meeting ("EGM") of the Members of PVV Infra Limited (the "Company") is scheduled to be held on Saturday, June 13, 2026 at 11:00 A.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"). The Notice of the EGM ("EGM Notice") was dispatched to the shareholders of the Company on May 21, 2026, in due compliance with the provisions of the Companies Act, 2013 and rules made thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India. Capitalised words and expressions used but not defined herein shall have the same meaning as assigned to them in the EGM Notice.

This Corrigendum is being issued to amend and supplement the Explanatory Statement annexed to the EGM Notice, pursuant to the provisions of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 ("SEBI ICDR Regulations"). The following amendments / additions are hereby made to the Explanatory Statement in respect of Item No. 2 (Issuance of Convertible Equity Share Warrants on a Preferential Basis, for Cash):

1. AMENDMENT TO SECTION (a) - OBJECTS OF THE PREFERENTIAL ISSUE

The existing Section (a) 'Objects of the Preferential Issue' in the Explanatory Statement in respect of Item No. 2 is hereby amended and substituted with the following:

The Company proposes to raise funds aggregating up to Rs. 49,87,50,000/- (Rupees Forty-Nine Crore Eighty-Seven Lakh Fifty Thousand only) through issuance of Convertible Equity Share Warrants on a preferential basis, for cash. The net proceeds raised from the Preferential Issue shall be utilised for the following purposes:

Table with columns: Sr. No., Particulars / Objects, Amount (Rs.), % of Total Issue Size. Lists Working Capital Requirements (70%), General Corporate Purposes (25%), and Issue Related Expenses (5%).

Note: The above utilisation schedule is indicative. The actual deployment of funds may vary based on business requirements, market conditions, and the timing and quantum of exercise of the Warrants. The funds shall be deployed in a phased manner as the Warrants are exercised by the allottees and the balance 75% of the issue price is received by the Company. The Company shall disclose the actual utilisation of proceeds in accordance with the applicable provisions of the SEBI (LODR) Regulations, 2015.

2. ADDITION OF SECTION - PRE AND POST PREFERENTIAL ISSUE SHAREHOLDING PATTERN OF THE ISSUER [REGULATION 163(1)(d) OF SEBI ICDR REGULATIONS, 2018]

The following disclosure is hereby added to the Explanatory Statement in respect of Item No. 2, pursuant to Regulation 163(1)(d) of the SEBI ICDR Regulations:

The Pre and Post Preferential Issue Shareholding Pattern of the proposed allottees in the Company (on a fully diluted basis, assuming full exercise and conversion of all 6,65,00,000 Convertible Equity Share Warrants into Equity Shares) is as under:

Note: Pre-issue shareholding is computed on a fully diluted basis assuming full payment of call money on all 9,86,64,284 partly paid-up equity shares allotted pursuant to the Rights Issue on February 23, 2026. Pre-issue fully diluted capital = 21,37,72,616 equity shares. Post-issue fully diluted capital (upon full conversion of all Warrants) = 28,02,72,616 equity shares.

Table with columns: Sr. No., Name of Proposed Allottee, Category, No. of Warrants, Pre-Issue Equity Shares (FD), Pre-Issue %, Post-Issue Equity Shares (FD, upon full conversion), Post-Issue %, Status Post-Issue. Lists various shareholders and their shareholding details.

Shareholding pattern of the issuer before and after the preferential issue Regulation 163(1)(d) of ICDR 2018

Table with columns: Category, Number of shares held, % of shareholding, Post-Issue Number of shares held, % of shareholding. Lists categories like Promoter Group, Institutional Investors, Body Corporate, etc.

3. ADDITION OF SECTION - CURRENT AND PROPOSED STATUS OF PROPOSED ALLOTTEES [REGULATION 163(1)(i) OF SEBI ICDR REGULATIONS, 2018]

The following disclosure is hereby added to the Explanatory Statement in respect of Item No. 2, pursuant to Regulation 163(1)(i) of the SEBI ICDR Regulations:

The current status (pre-preferential issue) and proposed status (post-preferential issue) of the proposed allottees as Promoter or Non-Promoter is set out below:

Table with columns: Sr. No., Name of Proposed Allottee, No. of Warrants Proposed to be Allotted, Current Status (Pre-Issue), Proposed Status (Post-Issue), Remarks. Lists individual allottees and their status.

Further, it is hereby confirmed that none of the 28 proposed allottees shall, individually or collectively, acquire control over the Company as a result of the proposed Preferential Issue. The existing Promoters of the Company shall continue to be in control of the Company after the Preferential Issue.

4. VALUATION REPORT

The following disclosure is hereby added to the Explanatory Statement in respect of Item No. 2, pursuant to Regulation 163(2) of ICDR 2018

The Certificate issued by A. Somesh Rao, Registered valuer, certifying that the preferential issue is being made in accordance with the requirements contained in the SEBI ICDR Regulations will be made available for inspection by the members during the Meeting and will also be made available on the Company's website and will be accessible at https://pvvinfra.com/UPLOAD\_DOCUMENTS/Valuation-report-signed-RV\_PVV-Infra-14-05-2026-aabc-final.pdf

This Corrigendum to the EGM Notice shall form an integral part of the EGM Notice, which has already been circulated to the shareholders of the Company, and on and from the date hereof, the EGM Notice shall always be read in conjunction with this Corrigendum. This Corrigendum is also being published in Financial Express (English language), and Sakshyam daily (Telugu language) and will also be made available on the website of the Company at www.pvvinfra.com. All other contents of the EGM Notice, save and except as modified or supplemented by this Corrigendum, shall remain unchanged.

By Order of the Board of Directors For PVV Infra Limited Sd/- Akhilesh Kumar Company Secretary & Compliance Officer Place: Vijayawada Date: June 06, 2026

